

SHRI JYOTIRMOY BOSU: You do not listen to our submission. I am beseeching you to kindly give an opportunity to this young Member, hear what he has to say.

MR. SPEAKER: Let him convince me. I have personally gone into this matter, I have personally asked the Defence Minister to go into it. Unless I am convinced, I am not going to allow it. (*interruptions*)

श्री राजेश कुमार सिंह : (फिरोजाबाद): अध्यक्ष महोदय, मेरा प्वाइंट आफ आर्डर है। नियम 60 के अन्तर्गत मैं आप से निवेदन कर रहा हूँ। मैंने एक ऐडजर्नमेंट मोशन दिया है। (ब्यवधान)।

MR. SPEAKER: It is not a matter for adjournment. Nothing will go on record. Papers to be laid.

(*Interruptions*)**

12.07 hrs.

PAPERS LAID ON THE TABLE

DRUGS AND COSMETICS (SECOND AMENDMENT) RULES, 1980

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI NIHAR RAJAN LASKAR): I beg to lay on the table a copy of the Drugs and Cosmetics (Second Amendment) Rules, 1980, (Hindi and English versions) published in Notification No. GSR 779 in Gazette of India dated the 26th July, 1980, under section 38 of the Drugs and Cosmetics Act, 1940. [Placed in Library. See No. LT-1539/80].

12.08 hrs.

RE: ADJOURNMENT MOTIONS ETC.
—Contd.

(*Interruptions*)**

अध्यक्ष महोदय : जगपाल सिंह जी, काल अटेंशन नहीं डिस्कस होता। यह जो नेशनल सेक्योरिटी आर्डिनंस डिस्कस हो रहा है उस में आप यह प्वाइंट उठा सकते हैं और डिस्कस कर सकते हैं। उस में जितना मर्जी हो उठाएं।

SHRI JYOTIRMOY BOSU (Diamond Harbour): On a point of order. I am referring to page 31 of the Handbook for Members, paragraph 14, sub-paragraph (vi). It clearly provides for making mention of the receipt of an adjournment motion by the Chair. At the same time, the Speaker can allow the Member to make a brief statement thereon.

You do not want to give an opportunity to this young Member. I do not want that South Indians should feel that they are neglected.

MR. SPEAKER: Please do not say like that. You are doing something which is uncalled for. I take strong objection to it. You are differentiating between the North and the South. This is nonsense.

SHRI JYOTIRMOY BOSU: It reads:

"Where the Speaker is not in possession of full facts to decide the admissibility of a notice, he may before giving or refusing his consent read the notice of the motion and hear from the Minister and/or members concerned a brief statement on facts and then give his decision on the admissibility of the motion."

MR. SPEAKER: I am getting myself informed of the facts fully.

SHRI JYOTIRMOY BOSU: Here is a provision, unless you shut him out altogether.